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C.A.No. 133 OF 2001
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
ITEM NO.120 COURT NO. 5 SECTION-IV
(Mentioned)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.133/2001

Satish Rawat .. Appellant

Vs.

Union of India & Ors. .. Respondents
(With appln(s) for permission to submit additional documents and permission to place addl. documents on record and with office report)

DATE : 6.2.2002 : This/These matter (s) was/were mentioned today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) :

For Respondent (s) : Mr. Braj Kishore Mishra, Adv.

Mr. B.K. Prasad, Adv.

UPON being mentioned the Court made the following

O R D E R

.....L.....I.....J
.SP2

Not to be taken up today and tomorrow.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master